CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.490/1999

HON'BLE DR. A. VEDAVALLI, MEMBER(J)

New Delhi, the 14th March, 2000

Yoginder Singh
S/o Shri Kabul Singh
C/o D.Vidyanandan & Rajender
Singh Nangla, Advocates
103, Supreme Courts
Lawyers Chambers
Supreme Court of India
New Delhi

... Applicant

(By Advocate: Shri M.K. Gaur, Proxy for Shri Anand Prakash)

Versus

- 1. Union of India
 through its Secretary
 Department of Fertilizers
 Government of India
 7th Floor, Janpath Bhawan
 New Delhi
- 2. Controller of Accounts Office of the Controller of Accounts 7th Floor, A-Wing Room No.703, Janpath Bhawan Janpath, New Delhi
- 3. Shri B. Majumdar
 Senior Pay & Accounts Officer
 Department of Fertilizers
 Principal Accounts Office
 A-Wing, 7th Floor
 Janpath Bhawan
 Janpath, New Delhi
- 4. Shri Amar Pal
 Daily Wager
 Department of Fertilizers
 7th Floor, Janpath Bhawan
 Janpath, New Delhi
- 5. Shri Bhiman Singh
 Daily Wager
 Department of Fertilizers
 7th Floor, Janpath Bhawan
 Janpath, New Delhi

...Respondents

(By Advocate: Shri Gajender Giri, proxy for Shri Rajiv Bansal)

O R D E R (ORAL)

HON'BLE DR. A. VEDAVALLI, MEMBER(J)

Learned proxy counsel for applicant's counsel

submits that he is not aware of the facts of the case and seeks an adjournment. The request is not accepted. Even





on earlier occasion, namely on 10.3.2000, regular counsel for the applicant was not present and the learned proxy counsel on that day also sought an adjournment. In the circumstances, the O.A. is dismissed for default and non-prosecution. No costs.

(DR. A. VEDAVALLI)

MEMBER(J)

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